

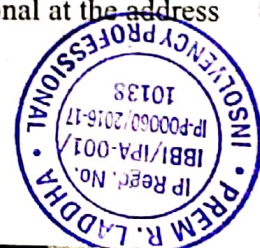
FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OCTOPUS PAPERS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	OCTOPUS PAPERS LIMITED
2.	Date of incorporation of corporate debtor	19/03/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Gujarat
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21093GJ2007PLC050283
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 40, Damanganga Industrial Park, Near Noor Weigh Bridge, Degam Road, Taluka- Pardi, Vapi Valsad Valsad Gujarat- 396195
6.	Insolvency commencement date in respect of corporate debtor	11.12.2020
7.	Estimated date of closure of insolvency resolution process	09.06.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Premraj Ramratan Laddha Registration No : IBB/IPA-001/IP-P00060/2017-2018/10138
9.	Address and e-mail of the interim resolution professional, as registered with the Board	304, Abhijit-3, Above Pantaloon, Mithakhali-Law Garden Road, Ellisbridge, Ahmedabad-380006 Email id: premladdha@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	304, Abhijit-3, Above Pantaloon, Mithakhali-Law Garden Road, Ellisbridge, Ahmedabad-380006 Email id: cirp.octopus@gmail.com
11.	Last date for submission of claims	29.12.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N..A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link- http://ibbi.gov.in/downloadform.html . Physical Address:.....

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the OCTOPUS PAPERS LIMITED on 11.12.2020.

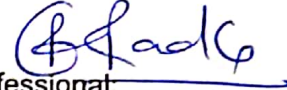
The creditors of OCTOPUS PAPERS LIMITED, are hereby called upon to submit their claims with proof on or before 29.12.2020 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: 

Date : 15.12.2020

Place : Ahmedabad

(Premraj Ramratan Laddha)

